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(2009) 1 PLJR 259

Patna High Court

Case No: LPA No. 115 of 2008

Raj Grihi Singh	APPELLANT
Vs	
The State of Bihar and Others	RESPONDENT

Date of Decision: July 1, 2008

Citation: (2009) 1 PLJR 259

Hon'ble Judges: R.M. Lodha, C.J; Kishore K. Mandal, J

Bench: Division Bench

Advocate: Maheshwar Prasad, for the Appellant; Yogendra Pd. Sinha and Shivendra Kishore, for the Respondent

Final Decision: Dismissed

Judgement

1. Firstly, counsel for the appellant has not been able to satisfy that the Bihar Non-Government School Employees Provident Fund-Insurance and Pension Rules, 1962, that came into effect from 1st April, 1962, were applicable to his claim. Secondly, even if these rules were applicable, the Single Judge has rightly considered Rule 11 and Rule 19 of the Rules to hold that the claim of the appellant in seeking pension for ten years of service rendered in Tajpur High School situated at Manjhi, Saran was not meritorious. We find ourselves in agreement with the view of the Single Judge justifying no interference in the appeal. The Letters Patent Appeal is dismissed in limine.